GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 1492
(TO BE ANSWERED ON 19.12.2018)

RTI APPLICATIONS

†1492. SHRI LAKHAN LAL SAHU:

Will the **PRIME MINISTER** be pleased to state:

(a)   whether thousands of applications under the Right to Information (RTI) Act are pending in the country and if so, the details thereof, State-wise including Chhattisgarh;
(b)   whether the Government has made assessment of the reasons for inordinate delay in the disposal of RTI applications;
(c)   if so, the outcome thereof and the remedial measures taken/being taken in this regard;
(d)   whether one can apply online under the RTI Act; and
(e)   if so, the details of the procedure to be followed and the assistance provided to the States for the purpose?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

(a):   Central Information Commission (CIC) data shows that 26,504 appeals/complaints cases were pending with CIC, as on 17.12.2018. However, no such State-wise data on applications under the RTI Act is maintained centrally.

(b) & (c):   Does not arise.

(d) & (e):   Subject to the provisions of the Act, Indian citizen can file online application under the Right to Information Act, 2005. Currently, systems of 2199 Public Authorities have been aligned to receive, process and reply to Online RTIs from the applicants.

Any applicant can visit the portal www.rtionline.gov.in and select the desired Ministry or Department under Central Government and file an Online RTI Application. A detailed user manual and Frequently Asked Questions (FAQs) are available on the website to help in filing the application. Applicant can pay the requisite fee through Online Payment in this portal and submit the RTI application.

All the States have been requested vide this Department's letter dated 3rd December, 2013 to explore the feasibility of implementing online RTI in their respective States. National Informatics Centre (NIC) has been requested to provide technical support, such as software, and source code to the State Governments which desire to replicate the web portal for online filing of RTI applications at state level.

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